

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 3

IN THE MATTER OF:
Stone World

CP (IB) No. 227/Chd/Pb/2019

...Petitioner-Operational Creditor

Versus

Adarsh Super Construction Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9 IBC 2016

Order delivered on 05.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Nahush Jain, Advocate

For the Respondent : Mr. Balwinder S Kalsi proxy counsel for Dr.
Rajansh Thukral, Advocate

ORDER

Heard the submissions made by the learned counsel for the petitioner-operational creditor. Proxy counsel for the respondent-corporate debtor has prayed for an adjournment as the main counsel had been gone abroad to meet his daughter. Learned counsel for both the parties are directed to file short written submissions if any, at least one week before the next date of hearing.

Let the matter be posted on 11.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**